

RATIFIED MINUTES OF MEETING No.26/16 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 29.03.2016 BUT ACTUALLY HELD ON 05.04.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in / nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 26/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 scheduled to be held on 29.03.2016 but actually held on 05.04.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.S. Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Shri O.P. Sharma, Joint I.A.	223	23071442	DCPC, Shastri Bhavan
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3/194/2015 dated 15.03.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			
2	Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved

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HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3/195/2015 dated 15.03.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:10.05.2016
3	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 10.05.2016.		

Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
4	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013 Defer Date:10.05.2016
	Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 10.05.2016.		

Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
5	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3/195/2015 dated 05.04. 2016 item 1,2 and 3 to 10 on repeat basis to AA No.0910056185 (copy to be sent to firm and RA). RA may take further necessary action accordingly.		

Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
6	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013 Defer Date:10.05.2016
	Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . Case is deferred to 10.05.2016.		

7	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL	Meet No/Date:26/80-	Status:
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	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2015 29.03.2016	Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:10.05.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 10.05.2016.

Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:10.05.2016

8 **Decision:** The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 10.05.2016.

Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:10.05.2016

9 **Decision:** The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015 and 29.02.2016. Reply from PC-IV is awaited. Case is deferred 10.05.2016.

Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:10.05.2016

10 **Decision:** The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 10.05.2016.

11 Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-	Status:
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		ALC2/2015 29.03.2016	Deferred
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:10.05.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 10.05.2016.			

12	Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:10.05.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 10.05.2016.				

13	Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:10.05.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 10.05.2016.				

14	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:10.05.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 10.05.2016.				

15	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/15dated 05.04.2016 as under:-				
1. Net weight of export item at Sl. No. 9 may be modified as 191196 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 22.				

3. Quantity of import item at Sl. No. 2 may be corrected as 25.931 MT.
4. Import items at Sl. No. 1 to 4 may be allowed on net to net basis as claimed by the firm.
5. Weights of import items at Sl. No. 5, 6, 8, 9, 11, 13, 14, 15, 16, 17, 18 may be modified as 17600 Kgs., 1730 Kgs., 2400 Kgs., 5972 Kgs., 53806 Kgs., 3800 Kgs., 2100 Kgs., 975 Kgs., 590 Kgs., 6337 Kgs. & 4530 Kgs. respectively.
6. Import items at Sl. No. 5 to 21 & 23 to 26 may be allowed on net to net basis with accountability clause.
7. Quantity of import items at Sl. No. 22 may be allowed as 251.654 MT as 1.05 Kgs./Kg. content in export items.

RA may take further necessary action accordingly.

Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:10.05.2016

- 16 **Decision:** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.
In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 10.05.2016.

Case No.:2/11/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:10.05.2016

- 17 **Decision:** The Committee noted that the RA has not yet confirmed whether the above mentioned AA has been issued to the firm on repeat basis or on fixed norms basis as claimed by the firm and decided to send reminder to the RA to send the report immediately. Case is deferred to 10.05.2016.

Case No.:32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	

- 18 **Decision:** The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3/138/2015/TSW (B) dated 05.04.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:10.05.2016

- 19 **Decision:** The Committee noted that DHI vide UO No.3/155/2015-TSW (B) dated 23.03.2016 has

raised deficiency in the firm's application and decided to send it to the firm to furnish reply.
Case is deferred to 10.05.2016.

20	Case No.: 2/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:10.05.2016
Decision: The Committee noted that DHI vide UO No.3/153/2015-TSW (B) dated 23.03.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 10.05.2016.				

21	Case No.: 3/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:10.05.2016
Decision: The Committee noted that DHI vide UO No.3/152/2015-TSW (B) dated 23.03.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 10.05.2016.				

22	Case No.: 76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:10.05..2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME for comments on 29.02.2016. Case is deferred to 10.05.2016.				

23	Case No.: 18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:10.05.2016
Decision: The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and accordingly reminder to PC-IV has been sent on 29.02.2016 for comments. Case is deferred to 10.05.2016.				

24	Case No.: 8/11/80-ALC2/2015	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Rejected
	HQ File :01/80/050/00215/AM16/	RLA File :03/94/040/00006/AM16/	Lic.No/Date:0310795507 23.04.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 20.01.2016 and final reminder on 02.03.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				

RA may take further necessary action accordingly.

25	Case No.: 77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 15.01.2016 has been sent to C&PC on 10.02.2016 for comments. Case is deferred to 10.05.2016.				

26	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 10.05.2016.				

27	Case No.: 23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 10.05.2016.				

28	Case No.: 35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to MSME for comments on 14.03.2016. Case is deferred to 10.05.2015.				

29	Case No.: 22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application and reply dated 07.12.2015 has been sent to MSME on 19.01.2016 for comments. Firm's reply was again sent to MSME on 18.02.2016 for examination and comments as requested by them. Case is deferred to 10.05.2016.				

30	Case No.: 21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:10.05.2016

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Decision: The committee decided to ask the firm to furnish documentary evidence in support of cost of indigenous inputs for consideration of the case.
Case is deferred to 10.05.2016.

31	Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:10.05.2016
Decision: The committee noted that the firm's reply dated 16.03.2016 has been sent to DIPP on 28.03.2016 for examination and comments. Case is deferred to 10.05.2016.				

32	Case No.:7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time up to April, 2016 vide email dated 12.02.2016 to furnish reply and decided to allow time to submit reply. Case is deferred to 10.05.2016.				

33	Case No.:10/17/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00314/AM16/	RLA File :03/94/040/00123/AM16/	Lic.No/Date:0310796498 08.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/33 dated 05.04.2016 as under:-				
- Net Empty weight of each export product at Sl. No. 1 to 6 may be specified as 27.245 MT. - Net Empty weight of each export product at Sl. No. 7 to 12 may be specified as 29.392 MT. - Net Empty weight of each export product at Sl. No. 13 to 20 may be specified as 32.419 MT. - Net Empty weight of each export product at Sl. No. 21 to 23 may be specified as 21.095 MT. - Net Empty weight of each export product at Sl. No. 24 & 25 may be specified as 11.743 MT. - Net Empty weight of each export product at Sl. No. 26 to 31 may be specified as 24.776 MT. - Net Empty weight of each export product at Sl. No. 32 to 34 may be specified as 40.065 MT. - Quantity of import item at Sl. No. 1 may be allowed as 164 Nos. on net to net basis. Duty free weight of this item may be as 182432 Kgs. inclusive of 17.1 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 75 Nos. on net to net basis. Duty free weight of this item may be as 68949 Kgs. inclusive of 28.6 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 46 Nos. on net to net basis. Duty free weight of this item may be as 70643 Kgs. inclusive of 37.5 % wastage after taking 20 % recovery from scrap. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 4, 5, 8 & 9. - Quantity of import item at Sl. No. 4 may be allowed as 134571 Kgs. as 1.05 Kgs./Kg. content in export items.				

13. Quantity of import item at Sl. No. 5 may be allowed as 76870 Kgs. as 1.053 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
14. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be 5.4 Kgs. inclusive of 3 % wastage as claimed by the firm.
15. Quantity of import item at Sl. No. 7 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be 15.4 Kgs. inclusive of 2.4 % wastage as claimed by the firm..
16. Quantity of import item at Sl. No. 8 may be allowed as 45318 Kgs. as 1.154 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
17. Quantity of import item at Sl. No. 9 may be allowed as 117678 Kgs. as 1.05 Kgs./Kg. content in export items.
18. Quantities of import items at Sl. No. 10, 11 & 12 (welding Consumables) may be allowed as 4329 Kgs. each.
19. Quantities of import items at Sl. No. 13 & 14 (welding Consumables) may be allowed as 4800 Kgs. each.

RA may take further necessary action accordingly.

34	Case No.: 56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 18.12.2015 for comments and decided to await comments from C&PC. Case is deferred to 10.05.2016.				

35	Case No.: 62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Firm's application was again sent to C&PC for comments on 08.03.2016 as requested by them. Case is deferred to 10.05.2016.				

36	Case No.: 66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Firm's application was again sent to C&PC for comments on 08.03.2016 as requested by them. Case is deferred to 10.05.2016.				

37	Case No.: 64/8/80-ALC2/2015	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	

Decision: The Committee decided to ratify the norms based on the written recommendation of C&PC vide OM No.46011/57/2011-PC-II dated 08.03.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

38	Case No.:34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 11.02.2016 has been received and is being sent to C&PC for examination and comments. Case is deferred to 10.05.2016.				

39	Case No.:20/11/80-ALC2/2015	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00227/AM16/	RLA File :03/95/040/00214/AM16/	Lic.No/Date:0310797132 09.07.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/39 dated 05.04.2016 as under:-				
1. Net weight of export items at Sl. No. 1 may be specified as 7340 Kgs. containing 3763 Kgs. of Titanium plates. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 3876 Kgs. as 1.03 Kgs./kg. content in export items.				
RA may take further necessary action accordingly.				

40	Case No.:29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date:3510044775 16.07.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 11.02.2016 has been sent to C&PC on 22.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

41	Case No.:20/20/80-ALC2/2015	Party Name: PREETHAMS	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Rejected
	HQ File :01/80/050/00397/AM16/	RLA File :04/24/040/00091/AM16/	Lic.No/Date:0410160846 29.07.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 20.01.2016 and final reminder on 02.03.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

42	Case No.:31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:26/80-ALC2/2015	Status: Deferred
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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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		29.03.2016	
HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No.30 (189)/15-ME dated 15.12.2015 and decided to send it to the firm to furnish reply. Case is deferred to 10.05.2016.			

	Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
43	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 10.05.2016.				

	Case No.:34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
44	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 10.05.2016.				

	Case No.:35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
45	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 10.05.2016.				

	Case No.:16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
46	HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic.No/Date:5610004654 10.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time to furnish reply and decided to allow time to submit reply. Case is deferred to 10.05.2016.				

	Case No.:17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
47	HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 23.02.2016 has been sent to DIPP on 25.02.2016 for comments. Case is deferred to 10.05.2016.				

Case No.:24/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
HQ File :01/80/050/00328/AM16/	RLA File :05/23/040/00202/AM16/	Lic.No/Date:0510395408 24.08.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/48 dated 05.04.2016 as under:-

1. Net Fabricated weight of export items at Sl. No. 1 & 2 may be specified as 166.40 MT & 149.95 MT respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5, 11, 12 & 26 to 28.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs/Kg. content in the export products
4. Total quantity of import items at Sl. No. 1 & 2 put together may be restricted as 81.253 MT.
5. Quantity of import item at Sl. No. 3 may be allowed as 135831 Kgs. as 1.05 Kgs/Kg. content in the export products.
6. Quantity of import item at Sl. No. 4 may be allowed as 1764 Kgs. as 1.0438 Kgs/Kg. content in the export products as claimed by the firm.
7. Quantity of import item at Sl. No. 5 may be allowed as 1353 Kgs. as 1.0432 Kgs/Kg. content in the export products as claimed by the firm.
8. Quantity of import item at Sl. No. 6 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 12061 Kgs. inclusive of 5 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. (289 Kgs.) on net to net basis as claimed by the firm.
10. Import item at Sl. No. 8 may be deleted as not required by the firm.
11. Quantity of import item at Sl. No. 9 may be allowed as 1207 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5000 Kgs. inclusive of 5 % wastage.
12. Quantity of import item at Sl. No. 10 may be allowed as 368 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 600 Kgs. inclusive of 4.9 % wastage.
13. Quantity of import item at Sl. No. 11 may be allowed as 40225 Kgs. (20184 Mtrs.) inclusive of 2 % wastage.
14. Quantity of import item at Sl. No. 12 may be allowed as 100 Kgs. (26.37 Mtrs.) on net to net basis as claimed by the firm.
15. Quantity of import item at Sl. No. 13 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 43567 Kgs. inclusive of 62 % wastage after taking 20 % recovery from scrap.
16. Import items at Sl. No. 14 & 15 may be allowed on net to net basis with accountability clause.
17. Quantities of import items at Sl. No. 16 to 25 may be allowed as applied for.
18. Quantity of import item at Sl. No. 26 may be allowed as 9492 Kgs. as 1.05 Kgs/Kg. content in the export products as claimed by the firm.
19. Total quantity of import items at Sl. No. 27 & 28 put together may be allowed as 100 Kgs. (21 meters) inclusive of 2 % wastage as claimed by the firm.

RA may take further necessary action accordingly.

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49	Case No.:23/23/80-ALC2/2015	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00436/AM16/	RLA File :05/23/040/00232/AM16/	Lic.No/Date:0510395498 01.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that hard copy of the application of the firm and online data for the case from the RA has not been received and decided to send reminder to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case. Case is deferred to 10.05.2016.				

50	Case No.:66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

51	Case No.:22/23/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00435/AM16/	RLA File :03/94/040/00441/AM16/	Lic.No/Date:0310798673 04.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that DHI vide UO No.3(25)/16-TSW(B) dated 08.03.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 10.05.2016.				

52	Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 10.05.2016.				

53	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

54	Case No.:62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:10.05.2016

Decision: The Committee noted that the firm's reply dated 09.02.2016 has been sent to C&PC on 14.02.2016 for examination and comments. Case is deferred to 10.05.2016.

55	Case No.: 21/20/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00398/AM16/	RLA File :56/24/040/00027/AM16/	Lic.No/Date:5610004687 18.09.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) in the firm's application vide ID No.12/13/2016-TSW/95 dated 16.02.2016 sent to them on 03.02.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.			

56	Case No.: 11/17/80-ALC2/2015	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00315/AM16/	RLA File :04/24/040/00124/AM16/	Lic.No/Date:0410161029 21.09.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm has not replied to the reminders sent to them on 21.01.2016 & 03.02.2016, respectively asking them to furnish ANF4A and Appendix 11 along with the application and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.			

57	Case No.: 36/17/80-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00340/AM16/	RLA File :34/24/040/00165/AM16/	Lic.No/Date:3410041527 21.09.2015	
	Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide UO No. nil dated 05.04.2016 under GN-4 for Engineering Products (copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

58	Case No.: 63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 10.05.2016.			

59	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on			

	16.12.2015 for comments. Case is deferred to 10.05.2016.
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	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date: 26/80-ALC2/2015 29.03.2016	Status: Deferred
60	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 10.05.2016.				

	Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date: 26/80-ALC2/2015 29.03.2016	Status: Deferred
61	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 10.05.2016.				

	Case No.: 61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date: 26/80-ALC2/2015 29.03.2016	Status: Deferred
62	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 11.12.2015 has been sent to C&PC on 22.12.2015 for comments. Case is deferred to 10.05.2016.				

	Case No.: 14/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 26/80-ALC2/2015 29.03.2016	Status: Approved
63	HQ File :01/80/050/00318/AM16/	RLA File :04/24/040/00117/AM16/	Lic.No/Date:0410161053 28.09.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide UO No.3/221/2015-TSW (B) dated 07.03.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

	Case No.: 40/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 26/80-ALC2/2015 29.03.2016	Status: Approved
64	HQ File :01/80/050/00344/AM16/	RLA File :09/24/040/00361/AM16/	Lic.No/Date:0910062671 30.09.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide UO No.3/222/2015-TSW (B) dated 15.03.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

65	Case No.: 53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT.	Meet No/Date: 26/80-ALC2/2015	Status: Deferred
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	LTD.,	29.03.2016	
HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 03.02.2016 has been sent to MSME for examination and comments. Case is deferred to 10.05.2016.			

66	Case No.:25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (o8)/16-TSW (B) dated 05.02.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.				

67	Case No.:13/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00426/AM16/	RLA File :05/23/040/00283/AM16/	Lic.No/Date:0510395805 05.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

68	Case No.:15/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00428/AM16/	RLA File :05/23/040/00282/AM16/	Lic.No/Date:0510395804 05.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

69	Case No.:19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 12.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

70	Case No.:4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) in the				

firm's application vide ID No.12/13/2016-TSW/114 dated 16.02.2016 sent to them on 03.02.2016 and decided to send **final reminder** to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.

71	Case No.:4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 10.05.2016.				

72	Case No.:5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 10.05.2016.				

73	Case No.:12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 10.05.2016.				

74	Case No.:8/23/80-ALC2/2015	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00421/AM16/	RLA File :05/23/040/00292/AM16/	Lic.No/Date:0510395884 12.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that DIPP (Chemical) has raised deficiency vide ID No.7/77/2016-TSW dated 26.02.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.				

75	Case No.:30/20/80-ALC2/2015	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00407/AM16/	RLA File :03/94/040/00503/AM16/	Lic.No/Date:0310799386 13.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of MSME vide ID No. TL-12024/16/2016-GC and F -DCMSME-532 dated 07.03.2016 (copy to be sent				

to the firm and RA).

RA may take further necessary action accordingly.

76	Case No.:15/20/80-ALC2/2015	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00392/AM16/	RLA File :09/24/040/00366/AM16/	Lic.No/Date:0910062723 14.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of MSME vide ID No. TL-13024/33/2016-MMM&A-DCMSME-532 dated 23.02.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

77	Case No.:12/23/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00425/AM16/	RLA File :05/23/040/00296/AM16/	Lic.No/Date:0510395927 14.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/13/2016-TSW/127 dated 16.02.2016) letter sent to them on 02.03.2016 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.				

78	Case No.:29/20/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00406/AM16/	RLA File :03/94/040/00549/AM16/	Lic.No/Date:0310799542 20.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/78 dated 05.04.2016 as under:-				
- Words " SS AISI 316L 2B, Size: 0.5 x350 x 1015 MM" may be suffixed with the description of export item at Sl. No. 1. - Words " SS AISI 316L 2B, Size: 0.6 x350 x 1015 MM" may be suffixed with the description of export item at Sl. No. 2. - Words " SS AISI 316L 2B, Size: 0.5 x 436 x 1419 MM" may be suffixed with the description of export item at Sl. No. 3. - Words " SS AISI 316L 2B, Size: 0.6 x 436 x 1419 MM" may be suffixed with the description of export item at Sl. No. 4. - Words " SS AISI 316L 2B, Size: 0.5 x 450 x 899 MM" may be suffixed with the description of export item at Sl. No. 5. - Words " SS AISI 316L 2B, Size: 0.6 x 450 x 899 MM" may be suffixed with the description of export item at Sl. No. 6. - Words " SS AISI 316L 2B, Size: 0.5 x 450 x 899 MM" may be suffixed with the description of export item at Sl. No. 7. - Words " SS AISI 316L 2B, Size: 0.5 x 550 x 1810 MM" may be suffixed with the description of export item at Sl. No. 8. - Words " SS AISI 316L 2B, Size: 0.6 x 550 x 1810 MM" may be suffixed with the description of export item at Sl. No. 9.				

- of export item at Sl. No. 9.
10. Words " SS AISI 316L 2B, Size: 0.5 x 550 x 1330 MM" may be suffixed with the description of export item at Sl. No. 10.
 11. Words " SS AISI 316L 2B, Size: 0.5 x 750 x 2038 MM" may be suffixed with the description of export item at Sl. No. 11.
 12. Words " SS AISI 316L 2B, Size: 0.6 x 750 x 2038 MM" may be suffixed with the description of export item at Sl. No. 12.
 13. Words " SS AISI 316L 2B, Size: 0.5 x 750 x 1741 MM" may be suffixed with the description of export item at Sl. No. 13.
 14. Words " SS AISI 316L 2B, Size: 0.4 x 750 x 1741 MM" may be suffixed with the description of export item at Sl. No. 14.
 15. Net weight of export products at Sl. No. 1 to 14 may be specified as 27761 Kgs., 9216 Kgs. 18251 Kgs., 13663 Kgs., 14926 Kgs., 2988 Kgs., 11941 Kgs., 30460 Kgs., 18718 Kgs., 4662 Kgs., 53384 Kgs., 4477 Kgs., 79387 Kgs. & 6324 Kgs.respectively.
 16. Quantity of import item at Sl. No. 1 may be allowed as 29261 Kgs. as 1.054 Kgs./Kg. content in export item at Sl. No.1 after taking 1/3rd recovery from scrap.
 17. Quantity of import item at Sl. No. 2 may be allowed as 9720 Kgs. as 1.054 Kgs./Kg. content in export item at Sl. No.2 after taking 1/3rd recovery from scrap.
 18. Quantity of import item at Sl. No. 3 may be allowed as 19443 Kgs. as 1.065 Kgs./Kg. content in export item at Sl. No.3 after taking 1/3rd recovery from scrap.
 19. Quantity of import item at Sl. No. 4 may be allowed as 14554 Kgs. as 1.065 Kgs./Kg. content in export item at Sl. No.4 after taking 1/3rd recovery from scrap.
 20. Quantity of import item at Sl. No. 5 may be allowed as 16401 Kgs. as 1.099 Kgs./Kg. content in export item at Sl. No.5 after taking 1/3rd recovery from scrap.
 21. Quantity of import item at Sl. No. 6 may be allowed as 3284 Kgs. as 1.099 Kgs./Kg. content in export item at Sl. No. 6 after taking 1/3rd recovery from scrap.
 22. Quantity of import item at Sl. No. 7 may be allowed as 13123 Kgs. as 1.099 Kgs./Kg. content in export item at Sl. No.7 after taking 1/3rd recovery from scrap.
 23. Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 35000 Kgs. as 1.149 Kgs./Kg. content in export item at Sl. No.8.
 24. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 20000 Kgs. as 1.0685 Kgs./Kg. content in export item at Sl. No.9.
 25. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 50000 Kgs. as 1.0725 Kgs./Kg. content in export item at Sl. No. 10.
 26. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 50000 Kgs. as being less than the net content in export item at Sl. No. 11.
 27. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 5000 Kgs. as 1.117 Kgs./Kg. content in export item at Sl. No. 12.
 28. Quantity of import item at Sl. No. 13 may be allowed as 93172 Kgs. as 1.174 Kgs./Kg. content in export item at Sl. No. 13 after taking 1/3rd recovery from scrap.
 29. Quantity of import item at Sl. No. 14 may be allowed as 7422 Kgs. as 1.174 Kgs./Kg. content in export item at Sl. No. 14 after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
79	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2016 for examination and comments. Case is deferred to 10.05.2016.			

80	Case No.:24/23/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

81	Case No.:14/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00427/AM16/	RLA File :05/23/040/00317/AM16/	Lic.No/Date:0510396020 26.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 10.05.2016.				

82	Case No.:31/20/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00408/AM16/	RLA File :03/95/040/00517/AM16/	Lic.No/Date:0310799823 29.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of MSME vide ID No. TL-13024/17/2016-MMM&A -DCMSME dated 04.04.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

83	Case No.:10/23/80-ALC2/2015	Party Name: AKSH OPTI FIBRE LTD.	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00423/AM16/	RLA File :05/23/040/00321/AM16/	Lic.No/Date:0510396086 30.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm's reply dated 14.03.2016 has been sent to DEIT on 15.03.2016 for examination and comments. Case is deferred to 10.05.2016.				

84	Case No.:11/23/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00424/AM16/	RLA File :05/23/040/00316/AM16/	Lic.No/Date:0510396087 30.10.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No. 12/13/2016-TSW/136 dated 16.02.2016) letter sent to them on 02.03.2016 through email and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.				

85	Case No.:1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00305/AM16/	RLA File :09/24/040/00428/AM16/	Lic.No/Date:0910062808 02.11.2015	Defer Date:10.05.2016
	Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (21)/16-TSW (B) dated 08.03.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.			

86	Case No.:2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	Defer Date:10.05.2016
	Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (23)/16-TSW (B) dated 08.03.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.			

87	Case No.:3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	Defer Date:10.05.2016
	Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (22)/16-TSW (B) dated 08.03.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.			

88	Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 10.05.2016.			

89	Case No.:17/20/80-ALC2/2015	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00394/AM16/	RLA File :04/24/040/00153/AM16/	Lic.No/Date:0410161258 02.11.2015	
	Decision: The Committee decided to ratify the norms based upon the written recommendation of DEIT vide UO No. 17(2)/2016-IPHW dated 29.02.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

90	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE	Meet No/Date:26/80- ALC2/2015	Status: Deferred
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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

	PRIVATE LIMITED	29.03.2016	
HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that MSME has raised deficiency in the firm's application vide ID No. TL-130124/48/2016-MMM&A-DCMSME dated 25.02.2016 and decided to send it to the firm to furnish reply. Case is deferred to 10.05.2016.			

91	Case No.:27/20/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00404/AM16/	RLA File :03/95/040/00471/AM16/	Lic.No/Date:0310800045 05.11.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide UO No. 3/6/2016-TSW (B) dated 05.04.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

92	Case No.:6/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00383/AM16/	RLA File :05/24/040/00370/AM16/	Lic.No/Date:0510396303 10.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.				

93	Case No.:7/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00384/AM16/	RLA File :05/24/040/00371/AM16/	Lic.No/Date:0510396302 10.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 10.05.2016.				

94	Case No.:9/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00386/AM16/	RLA File :05/24/040/00382/AM16/	Lic.No/Date:0510396342 16.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				

Case is deferred to 10.05.2016.

95	Case No.:1/26/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00461/AM16/	RLA File :09/24/040/00449/AM16/	Lic.No/Date:0910062854 17.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and RA to send 4 sets of application to DGFT for consideration for their case. Case is deferred to 10.05.2016.				

96	Case No.:3/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00380/AM16/	RLA File :05/23/040/00342/AM16/	Lic.No/Date:0510396378 19.11.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/96 dated 05.04.2016 as under:-				
1. Net Fabricated weight of export item may be specified as 37 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3, 6 to 10, 18 & 20. 3. Quantities of import items at Sl. No. 1, 2, 3, 10 & 18 may be allowed as 1.05 Kgs/Kg. content in the export products. 4. Total quantity of import items at Sl. No. 2, 3 & 18 put together may be restricted as 3800 Kgs. 5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2000 Kgs. inclusive of 4.93 % wastage. 6. Quantity of import items at Sl. No. 5 & 19 put together may be allowed as 17 Nos. on net to net basis. Duty free weight of these items may be restricted as 3000 Kgs. inclusive of 3.45 % wastage as claimed by the firm. 7. Total quantity of import items at Sl. No. 6, 7 & 20 put together may be allowed 707 Kgs.(25 meters) inclusive of 2 % wastage as claimed by the firm. 8. Quantity of import item at Sl. No. 8 may be allowed as 14 Kgs. (6 Mtrs.) on net to net basis as claimed by the firm. 9. Quantity of import item at Sl. No. 9 may be allowed as 3 Nos.(5 Kgs.) on net to net basis. 10. Import items at Sl. No. 11 & 12 put together may be allowed upto 2 % of FOB value of exports. 11. Quantities of import items at Sl. No. 13 to 17 may be allowed as applied for i.e. 50 Kgs., 50 Kgs., 150 Kgs., 150 Kgs. & 50 Kgs. respectively.				
RA may take further necessary action accordingly.				

97	Case No.:10/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Approved
	HQ File :01/80/050/00387/AM16/	RLA File :05/23/040/00343/AM16/	Lic.No/Date:0510396379 19.11.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide				

ID No.12/25/2016/TSW/97 dated 05.04.2016 as under:-

1. Net Fabricated weight of export items at Sl. No. 1 & 2 may be specified as 35 MT & 76.5 MT respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2, 5 to 7, 9, 17, 18 & 20 to 22.
3. Quantity of import item at Sl. No. 1 may be allowed as 44090 Kgs. as 1.05 Kgs/Kg. content in the export products
4. Quantities of import items at Sl. No.2 & 17 may be allowed as 1.05 Kgs/Kg. content in the export products
5. Total quantity of import items at Sl. No. 2 & 17 put together may be restricted as 4000 Kgs.
6. Quantity of import item at Sl. No. 3 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 12000 Kgs. inclusive of 2.1 % wastage.
7. Total quantity of import item at Sl. No. 4 & 19 put together may be allowed as 8 Nos. on net to net basis. Duty free weight of these items may be allowed as 2100 Kgs. inclusive of 2.1 % wastage as claimed by the firm.
8. Total quantity of import items at Sl. No. 5,6 & 20 put together may be allowed 486 Kgs. (22 meters) on net to net basis as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed as 32 Kgs. (14 meters.) on net to net basis as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed as 6 Nos. (10 Kgs.) on net to net basis.
11. Quantities of import items at Sl. No. 9 & 18 may be allowed as 1.05 Kgs/Kg. content in the export products
12. Import items at Sl. No. 10 & 11 put together may be allowed upto 2 % of FOB value of exports.
13. Quantities of import items at Sl. No. 12 to 16 may be allowed as applied for.
14. Total quantity of import items at Sl. No. 21 & 22 put together may be allowed as 2000 Kgs. on net to net basis as claimed by the firm.

RA may take further necessary action accordingly.

98	Case No.: 11/20/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00388/AM16/	RLA File :05/23/040/00261/AM16/	Lic.No/Date:0510396412 24.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that DEIT has raised deficiency vide UO No.17 (3)/2016-IPHW) dated 29.02.2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 10.05.2016.				

99	Case No.: 18/20/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00395/AM16/	RLA File :32/24/040/00030/AM16/	Lic.No/Date:3210077751 27.11.2015	Defer Date:10.05.2016
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter sent to them on 09.03.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest. Case is deferred to 10.05.2016.				

Date: 29.03.2016	Yamunanagar	Request for revision of norms	dt.03.06.2014
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Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 10.05.2016.

S.No.732

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/DES.I	Lic. No. & date
Meeting No.26/16		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 29.03.2016		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 10.05.2016.

S.No.733

Case No. A/R-95	M/s. Power wind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/DES.I	Lic. No. & date
Meeting No.26/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 29.03.2016		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's reply dated 12.09.2015 has been sent to C&PC on 26.10.2015 for comments.

Case is deferred to 10.05.2016.

S.No.734

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.26/16		RA.F.No.05/24/040/00407/AM15	0510377258
Date: 29.03.2016		Request for fixation of norms	dt.27.01.2014

Decision: The committee noted that firm's reply dated 26.02.2016 has been sent to C&PC on 08.03.2016 for comments.

Case is deferred to 10.05.2016.

S.No.735

Case No. A/R-113	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00662/AM16/DES.I	Lic. No. & date
Meeting No.26/16		RA.F.No.03/94/040/00884/AM15	0310792385
Date: 29.03.2016		Request for revision/amendment of norms	dt.26.12.2014

Decision: The committee noted that firm's reply dated 15.03.2016 has been sent to DIPP on 29.03.2016 for comments.

Case is deferred to 10.05.2016.

S.No.736

Case No. A/R-136	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00473/AM15/DES.I	Lic. No. & date
Meeting No.26/16		RA.F.No.05/24/040/00301/AM15	0510391465
Date: 29.03.2016		Request for fixation of norms	dt.07.10.2014

100	Case No.:33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80- ALC2/2015 29.03.2016	Status: Deferred
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:10.05.2016
	Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm's supply is to ONGC for petroleum operations, firm has been asked to furnish Essentiality Certificate on 20.01.2016 and decided to send reminder again to the firm to furnish essentiality certificate from DGHC. Case is deferred to 10.05.2016.			

S.No.728

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.26/16		RA.F.No.31/83/039/00004/AM15	
Date: 29.03.2016		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (95)/2015-TSW (B) dated /03/2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm).

Case is deferred to 10.05.2016.

S.No.729

Case No. A- 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date 3110065291 dt.24.02.2015
Meeting No.26/16		RA.F.No.31/83/039/00005/AM15	
Date: 29.03.2016		Request for fixation of norms for Annual requirement under Para 4.24(v)	

Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (95)/2015-TSW (B) dated /03/2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm).

Case is deferred to 10.05.2016.

S.No.730

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date 3110036393 dt.11.12.2008
Meeting No.26/16		RA.F.No.31/24/040/00296/AM09	
Date: 29.03.2016		Request for revision of norms.	

Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (14)/10-TSW (B) dated 19/02/2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm).

Case is deferred to 10.05.2016.

S.No.731

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00220/AM15/DES .I	Lic. No. & date 0510388030
Meeting No.26/16		RA.F.No.05/23/040/00084/AM15	

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments.

Case is deferred to 10.05.2016.

S.No.737

Case No. A/R-138	M/s. UNI VTL	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date
Meeting No.26/16	Precision Pvt.	RA.F.No.03/95/040/00338/AM15	0310787040
Date: 29.03.2016	Ltd., Dharwad	Request for fixation of norms	dt.18.07.2014

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 10.05.2016.

S.No.738

Case No. A/R-139	M/s. Auto	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date
Meeting No.26/16	Comp India Pvt.	RA.F.No.31/24/040/00142/AM13	3110056333
Date: 29.03.2016	Ltd., Nashik	Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's application dated 26.06.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 10.05.2016.

S.No.739

Case No. A/R-140	M/s.	HQF.No.01/80/050/00037/AM14/DES.I	Lic. No. & date
Meeting No.26/16	ThyssenKrupp	RA.F.No.03/95/040/00964/AM13	0310727653
Date: 29.03.2016	Industries India Pvt. Ltd., Pune	Request for deletion of export item Sl. No. 6,7, and 16 & its import item Sl. No. 18, 19, 20, 35 & 36 of norms	dt.11.03.2013

Decision: The Committee noted that DHI has raised deficiency vide UO No.3 (225)/15-TSW (B) dated 09/03/2016 in the firm application and decided to send it to the firm to furnish reply (copy to be sent to the firm).

Case is deferred to 10.05.2016.

S.No.740

Case No. A/R-141	M/s. Metlonics	HQF.No.01/80/050/00481/AM15/DES.I	Lic. No. & date
Meeting No.26/16	Industries Pvt.	RA.F.No.22/24/040/00063/AM15	2210015121
Date: 29.03.2016	Ltd., Mohali	Request for fixation of norms	dt.11.11.2014

Decision: The Committee **decided to reject** the above mentioned AA based upon the written recommendation of DHI vide UO No.3 (64)/15-TSW (B) dated 15.02.2016 (Copy to be sent to RA & Firm).

RA may take further necessary action accordingly.

S.No.741

Case No. A/R-178	M/s. Donaldson	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date
Meeting No.26/16	India Filter	RA.F.No.05/23/040/00074/AM16	0510394576
Date: 29.03.2016	Systems Pvt. Ltd., Gurgaon	Request for fixation of norms	dt.16.06.2015

Decision: The committee noted that the firm's application dated 15.01.2016 has been sent to DEIT on 15.03.2016 for examination and comments.
Case is deferred to 10.05.2016.

S.No.742

Case No. A/R-179	M/s.Godrej &	HQF.No.01/80/050/00046/AM10/DES.I	Lic. No. & date
Meeting No.26/16	Boyce Mfg. Co.	RA.F.No.03/94/040/00941/AM10	0310503031
Date: 29.03.2016	Ltd., Mumbai	Request for revision of quantity of import item No.5 i.e. "Forgings/Flanges SA336F11/Gr.11 C1.3 shortfall of norms	dt.19.01.2009

Decision: The committee noted that the firm's application dated 28.04.2015 has been sent to DHI on 15.03.2016 for examination and comments.
Case is deferred to 10.05.2016.

S.No.743

Case No. A/R-180	M/s. Geecy	HQF.No.01/80/050/01246/AM07/DES.I	Lic. No. & date
Meeting No.26/16	Engineering Pvt.	RA.F.No.03/94/040/01105/AM07	0310415851
Date: 29.03.2016	Ltd., Mumbai	Request for minor correction to read as "the import item No.4 instead of 2 in respect of subject authorization of norms	dt.15.01.2007

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/180-A/R dated 05.04.2016 as under:-

Typographical error in the norms of this Advance Authorization as ratified in NC meeting No. 01/08 dated 03/04/2007 may be corrected in respect of import item at Sl. No. 4 and accordingly item at Sl. No. (vi) of the minutes of meeting dated 03/04/2007 may be corrected as under:

" vi) The quantity of import item at Sl. No. 4 may also be specified as 73 nos. in addition to its weight and the quantity of this item may be allowed on net to net basis."

RA may take further necessary action accordingly.

S.No.744

Case No. A/R-181	M/s.Prijai Heat	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
Meeting No.26/16	Exchangers Pvt.	RA.F.No.03/95/040/00558/AM11	0310603942
Date: 29.03.2016	Ltd., Navi Mumbai	Request for revision of norms	dt.01.12.2010

Decision: The committee noted that the firm's application dated 25.02.2016 has been sent to DIPP on 15.03.2016 for examination and comments.

Case is deferred to 10.05.2016.

S.No.745

Case No. A/R-182	M/s. Micron	HQF.No.01/80/050/00589/AM15/DES.I	Lic. No. & date
Meeting No.26/16	Instruments Pvt.	RA.F.No.05/24/040/00459/AM15	0510392622
Date: 29.03.2016	Ltd., New Delhi	Request for revision of norms	dt.30.12.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/25/2016/TSW/180-A/R dated 05.04.2016 as under:-

1. Net weight of export product may be specified as 540 Kgs.
2. Quantity of import item may be allowed as 2318 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

S.No.746

Case No. A/R-183	M/s. Autotech Industries	HQF.No.01/80/050/00380/AM12/DES .I	Lic. No. & date
Meeting No.26/16	(India) Pvt. Ltd., Chennai	RLA, No.04/24/040/00221/AM09 RLA, No.04/24/040/00228/AM10 RLA, No.04/24/040/00053/AM11 RLA, No.04/24/040/00072/AM12 RLA, No.04/24/040/00224/AM12 RLA, No.04/24/040/00166/AM13 RLA, No.04/24/040/00044/AM14 RLA, No.04/24/040/00294/AM14	(1) 0410101668 dt.16.01.2009 (2) 0410110480 dt.31.12.2009 (3) 0410114549 dt.16.06.2010 (4) 0410125099 dt.17.06.2011 (5) 0410130238 dt.11.11.2011 (6) 0410142832 dt.23.01.2013 (7) 0410147660 dt.01.07.2013 (8) 0410156908 dt.08.04.2014
Date: 29.03.2016		Request for revision of norms	

Decision: The committee noted that comments in r/o AA No. 0410130238 dt.11.11.2011 has been received from DHI vide UO No.3/166/2015/TSW (B) dated 05.04.2016 and decided to await comments for rest of the cases from DHI. Case is deferred to 26.04.2016.

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW (B) Section

01
29/3/2016

Ref : AA 0910056185 M/s Thermal Systems Hyderabad

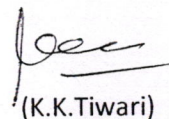
Export Product: Waste heat Recovery Boiler -1No
Import

Item1- as per S.no 21 of SION C-1742

Item2 -as per S.no 19 of SION C-1742

Item3to 20, net to net/ under GN-4 with accountability clause.

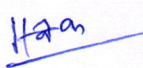
This has the approval of JS(RKS)



(K.K.Tiwari)
Industrial Adviser

DyDGFT, DES-I

TSWB 3/194/2015 dated 15/3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Heavy Industry
TSW (B) Section

02
29/3/2016

Ref : AA 0910056186 M/s Thermal Systems Hyderabad

Export Product: Waste heat Recovery Boiler -1No

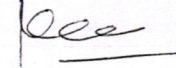
Import

Item1to3- as per S.no 21 of SION C-1742

Item5 -as per S.no 19 of SION C-1742

Item4,6to 23,net to net/ under GN-4 with accountability clause.

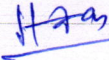
This has the approval of JS(RKS)



(K.K.Tiwari)
Industrial Adviser

DyDGFT ,DES-I

TSWB 3/195/2015 dated 15/3/2016



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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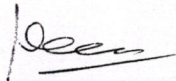
05
29/3/16

Department of Heavy Industry

NC-I Meeting dated 29/3/2016 actually held on 5/4/2016

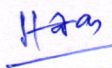
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
05	910057521	Thermal system	Item 1,2 and 3 to 10 Repeat basis to AA 910056185

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DyDGFT-DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Heavy Industry

18
29/3/16

Subject: Ratification of AA No 0410160198 of BHEL Trichy

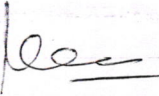
Export Product: Supply of Steam generator with auxiliaries to NTPC North Karanpura, 3X660 MW (EP wt.90339MT).

Inputs

Sl No	Repeat/SION/GN-4
1-9	%age wastage repeat of AA 0410159250 as requested by the applicant dated 2/1/2016
12	As per C-1647
39-66	Spares as per policy

Item No.20 may be deleted.

Total 66 Items, remaining under GN4 with accountability

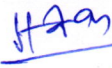


(K.K. Tiwari)

Industrial Advisor

DYDGFT, DES-I

TSWB3/138/2015 dated 5/4/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of HI

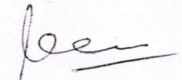
Udyog Bhavan

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29/3/2016

Ref: AANo 0310794514 L&TMHPS TG

The applicant vide their letter dated 12/2/ 2016 has submitted separate specific name of EP and many items against each s. No of inputs. Consequently both the lists have been enlarged.

Accordingly, applicant may be advised to get these items serialised in a revised AA with Form 16A from RLA to consider the request.


(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB 3/155/2015 dated 23/3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of HI

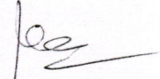
Udyog Bhavan

20
29/3/2016

Ref: AANo 0310794805 L&TMHPS TG

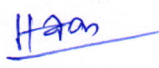
The applicant vide their letter dated 12/2/ 2016 has submitted separate specific name of EP and many items against each s.no of inputs. Consequently both the lists have been enlarged.

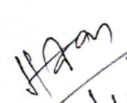
Accordingly, applicant may be advised to get these items serialised in a revised AA with Form 16A from RLA to consider the request.


(K.K. Tiwari)
Industrial Adviser

Dy DGFT, DES-I

TSWB 3/153/2015 dated 23/3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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U.S. DEPARTMENT OF COMMERCE
BUREAU OF ECONOMIC ANALYSIS
WASHINGTON, D. C. 20540
OFFICE OF THE DIRECTOR
1000 NEW YORK AVENUE, N.W.
WASHINGTON, D. C. 20540

Department of HI

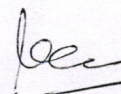
Udyog Bhavan

21
29/3/2016

Ref: AANo 0310794808 L&TMHPS TG

The applicant vide their letter dated 12/2/ 2016 has submitted separate specific name of EP and many items against each s.no of inputs. Consequently both the lists have been enlarged.

Accordingly, applicant may be advised to get these items serialised in a revised AA with Form 16A from RLA to consider the request.



(K.K.Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB 3/152/2015 dated 23/3/2016

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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29/3/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the March 08, 2016

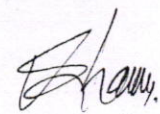
OFFICE MEMORANDUM

Sub : Application from M/s. PYE Tools Pvt. Ltd., Ludhiana for issue of advance licence (Licence No. 3010103544 dated 26.06.2015) for export of Hand Tools (Screwdrivers with Handles made from Cellulose Acetate Granules) and corresponding import – reg.

The undersigned is directed to refer to our earlier Office Memorandum of even number dated 18.01.2016 (copy enclosed) on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Quantity	Name of import Item (s)	Quantity
Hand Tools (Screwdrivers with Handles made from Cellulose Acetate Granules)	One No	Cellulose Flakes / Powder / Diacetate / Ester CC – PP200	0.0662 KG

Earlier there was typographical error. Inconvenience is regretted.



(O.P. Sharma)

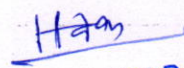
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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29/3/16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

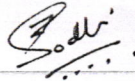
30(189)/15-ME

Subject: AA no 03410041423 dated 03.08.15 for M/s Trefileries Wire Ltd.

The following information is required from the unit:-

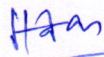
- Size and specification including grade, composition, range, thickness etc of the items proposed for import and export.
- Difference between import and export product

This issue with the approval of Director for taking a view by NC.



(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(189)/15-ME dated 15.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(38)

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29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

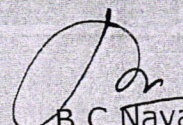
Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of AA no- 0310798670 dt 04-09-15
3

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Godrej & Boyce Ltd. The firm has submitted request for ratification of norm for export of Waste Heat Boiler, Reaction Furnace etc. This Office is concerned with only waste Heat boiler. For other items DIPP may be consulted.

The firm may be asked to submit following information/clarification:

1. Specifications & catalogue of all the items proposed for export.
2. The firm has sought uniform wastage of 4.76% on fittings, fasteners & gaskets etc which appears to be components. No justification or calculation is available.
3. No calculation for tubes, pipes & forgings is also available.
4. Calculation of the requirement of raw material supported by engineering drawing is not available. The firm has only submitted statement of wastage. The firm has submitted some calculation but complete calculation with dimensions is not available.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
08-03-16

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(25)/16-TSW(B)

dated

Ham
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

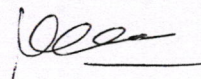
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29/3/16

Department of Heavy Industry

NC-I Meeting dated 29/3/2016 actually held on 5/4/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
05	910057521	Thermal system	Item 1,2 and 3 to 10 Repeat basis to AA 910056185
57	3410041527	Alstom	GN4

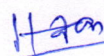
NC may take a view



(K.K.Tiwari)

Industrial Adviser

DyDGFT-DES-I



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Heavy Industry

63
29/3/16

04/01 61053

Subject: Ratification of AA No 0410160153 of BHEL Trichy

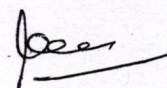
Export Product: 1x210 MW Water wall panels, Economizer ,superheater ,reheater of Steam Generator for Renovation & Modernisation Project funded by IBRD of MSPGCL Koradi.

Inputs

Sl No	Item	Quantity recommended
1	Seamless AS tubes of relevant dia	%age wastage repeat of AA 410159250 on net content
2	Seamless SS tubes of relevant dia	%age wastage repeat of AA 410159250 on net content

Item 3&4 under GN4 with accountability

This has the approval of JS(RKS)



(K.K. Tiwari)

Industrial Advisor

DYDGFT ,DES-I

TSWB3/221/2015 dated 7/3/2016

H 7a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

91

Department of Heavy Industry

Udyog Bhavan

64
29/3/2016

Subject: Ratification of AA No 0910062671 of BHEL Hyderabad

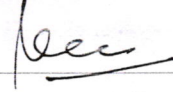
EP: 2 X 800 MW Bowl Mills for NTPC Darlipally Project (Wt: 3604 MT)

Inputs:

Item1to4,6to9and24,25- wastage %age as per C-1647

Item5-deleted being same as item1

Out of total 40 items ,remaining items on net to net basis with nil wastage and accountability.



(K. K Tiwari)

Industrial Adviser

DyDGFT,DES-I

TSWB3(222)/2015 dated 15/ 3/2016.

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(42)

29/3/16

30/9/15
349

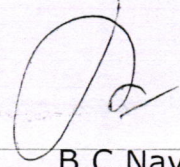
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

66
29/3/16

Subject: Application of M/S Kamar Infrastructure for
ratification of norms of AA no 0310799187 dt 05-10-15

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Kamar Infrastructure. The firm may be asked to submit
same information as sought for AA no 0310788243 dt 21-08-
14 as export items are same

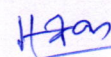
The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
05-02-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(08)/16-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

74
29/3/2016

No.7/77/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorisation No.0510395884 dated 12-10-2015 – M/s Hindustan Rubber Industries, Delhi.

Ref: DGFT U.O.No.01/80/50/42/AM-16/DES-I

DGFT may please refer to their UO on the subject mentioned above. In this connection, the firm may be requested to submit the following :-

- i) Manufacturing process of the Rubber Rollers, indicating stage wise wastage of the raw materials/ rubber compound used, with proper justification.
- ii) Total weight of the export product indicating separately weight of the CI Shell/ Sleeve/ Drum and weight of the Rubber Sheet/ Compound used on the CI Shell/Sleeve/ Drum.
- iii) Weight of the imported CI Shell/Sleeve/ Drum.

(Nand Lal)
Consultant
26-02-2016

Shri Haradhan Das, FTDO, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(44)

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(4)

विकास आयुक्त कार्यालय,
(सुक्ष्म लघु एवं मध्यम उद्यम)
सुक्ष्म लघु एवं मध्यम उद्यम मंत्रालय,
(भारत सरकार),
निर्माण भवन, सातवीं मंजिल, मौलाना आजाद रोड,
नई दिल्ली-११०१०८



Micro, Small and Medium Enterprises
सुक्ष्म लघु एवं मध्यम उद्यम
Visit us at: - www.dcsmse.gov.in

73
29/3/2016

OFFICE OF THE DEVELOPMENT
COMMISSIONER
(MICRO, SMALL, & MEDIUM ENTERPRISES)
MINISTRY OF MICRO, SMALL, & MEDIUM
ENTERPRISES
Government of India
Nirman Bhawan, 7th Floor, Maulana Azad Road,
New Delhi-110108

Ph. 011-23061932 EPABX-23063800, 23063802, 23063803, 23063804 EXTN:2483, FAX - (91-11)- 23061544 , 23061972, 23061726, 23061068

TL-12024/16/2016-GCand F-DCMSME -532

Date: 07.03.2016

Sub.: Application for Advance Authorization No. 0310799386 dated 13.10.2015 of
M/s Ishwari Health Care Pvt. Ltd., Thane.

DGFT may refer to its I.D No. 01/80/050/407/AM-16/DES-I/1377 dated 01.01.2016 forwarding above referred Application for Advance Authorization. The application has been examined and relevant size of all import items may be allowed as 1.01 m/m content in corresponding export items. Advance Authorization may be issued subject to the terms of Policy Circular No. 9(RE-2003)/2002-2007 dated 30.06.2003 and compliance of all conditions of the said circular read with conditions mentioned in Policy Circular No. 15 (RE-2003)/2002-2007 dated 17.09.2003" as under:-

Advance Authorisation No.	Export Item	Qty. in Meter	Import Item	Qty. in Meter
0310799386 dated 13.10.2015	Monofilament Polypropylene and Black Braided Silk Sutures (Box containing 12 pieces of 1mtr length)	1.00	Polypropylene and Silk thread in running length.	1.01

This issues with the approval of Joint Development Commissioner (SRS).

Harpreet Singh

(Harpreet Singh)
Asst. Director (GC&F)

Sh. Hara Dhan Das
Foreign Trade Development Officer,
The Director General-Foreign Trade,
DES-1 Section, Room No. 404,
Udyog Bhawan, New Delhi.

Hara
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

126
16/2/16-76
29/3/2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0910062723 dated 14.10.15 for M/s, Polmor steel Pvt Ltd.

The norms may be fixed as follows:-

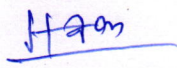
- Net weight of per unit export product may be specified as 128.7 kg and 239.68 kg for S.No 1 and 2 respectively.
- Relevant size of S.no 1 of import product may be allowed for 1458 kg after affecting 1/3rd recovery from scrap and inclusive of 8.9% wastage.
- Relevant size of S.no 2 of import product may be allowed for 34693 kg after affecting 1/3rd recovery from scrap and inclusive of 1.3% wastage.
- Relevant size of S.no 3 of import product may be allowed for 31663 kg after affecting 1/3rd recovery from scrap and inclusive of 9% wastage.
- Relevant size of S.no 4 of import product may be allowed for 8107 kg after affecting 1/3rd recovery from scrap and inclusive of 10.5% wastage.
- Relevant size of S.no 5 of import product may be allowed for 14141 kg after affecting 1/3rd recovery from scrap and inclusive of 7.1% wastage.
- S.no 6 to 10 being a consumable may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)



(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
UO note No TL-13024/33/2016-MMM&A-DCMSME dated 23.02.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

46

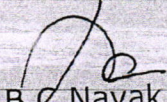
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

85
29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910062808 dtd 02-11-15.

DES-I, DGFT may kindly refer to the above mentioned
licenses of M/S Azad Engineering Ltd, Hyderabad. The export &
import is similar to AA no 0910061985 dtd 06-05-15. The firm
may be asked to submit same information as sought for the
above AA vide this Office letter of dated 16-11-15.


B.C. Nayak
Development Officer
08-03-16

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(21)/16-TSW(B) dated

Haran

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(47)

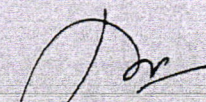
86
29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910062809 dtd 02-11-15.

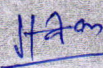
DES-I, DGFT may kindly refer to the above mentioned
licenses of M/S Azad Engineering Ltd, Hyderabad. The export &
import is similar to AA no 0910061985 dtd 06-05-15. The firm
may be asked to submit same information as sought for the
above AA vide this Office letter of dated 16-11-15.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
08-03-16

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(23)/16-TSW(B) dated



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

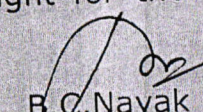
18

87/29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

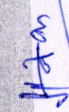
Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910062810 dtd 02-11-15.

DES-I, DGFT may kindly refer to the above mentioned
licenses of M/S Azad Engineering Ltd, Hyderabad. The export &
import is similar to AA no 0910061985 dtd 06-05-15. The firm
may be asked to submit same information as sought for the
above AA vide this Office letter of dated 16-11-15.


B.C. Nayak
Development Officer
08-03-16

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(22)/16-TSW(B) dated

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

1947
JAN 10 1947
U.S. DEPARTMENT OF AGRICULTURE
WASHINGTON, D.C.

DES-I
89
29/3/2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 0410161258 dated 2.11.2015 issued to M/s. Doowon Electronics India Pvt. Ltd., Tamil Nadu

Reference DGFT I.D. No. 01/80/050/394/AM16/DES-1/1383 dated 1.01.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Doowon Electronics India Pvt. Ltd., Tamil Nadu for ratification of the norms of advance licence issued under Para 4.7 for export of "MOS F.E.T".

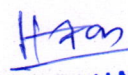
2. The FOB value of export is Rs.3,750,6000.00 (US\$ 570,000.00) and CIF value of Import is Rs 2,510,341.00 (US\$ 37,552.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as follows:-

Sl. No. in DGFT application	Comments
1-7 and 10	On net to net basis with accountability clause on Nil wastage basis.
8	15.99 Kgs on nil wastage
9	3.00 Kgs on nil wastage


(Deepak Sharma)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(2)/2016-IPHW dated 29.02.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



ARABIAN NO. 042
- 2nd Floor, 1st Floor, 2nd Floor
- 1st Floor, 2nd Floor, 3rd Floor
- 1st Floor, 2nd Floor, 3rd Floor
- 1st Floor, 2nd Floor, 3rd Floor

90
29/3/16

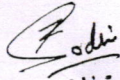
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0410161262 dated 03.11.15 for M/s Magna Closures Automotive Pvt Ltd

The following information is required:-

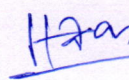
- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/48/2016-MMM&A-DCMSME dated 25.02.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(51)

01/80/162/00316/AM-16

98
29/03/16

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No. 17(3)/2016-IPHW

दिनांक
Date: 29.02.2016

M/s. Donaldson India Filter Systems Pvt. Ltd.
Village Naharpur Kasan
Distt. Gurgaon, Haryana-122001

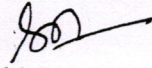
Sub: Application for ratification of norms of Advance Licence No.0510396412 dated 24.11.2015 for export of "Element".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the case:-

- Details of export product
- Quantity of raw materials required for manufacturing one unit of export product for each export product separately. The quantity must not include any wastage
- Wastage claimed in the manufacturing
- Justification of wastage

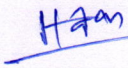
Yours faithfully,


(Saurabh Ranjan)
Scientist 'B'

✓ Copy to:

Shri Haradhan Dass
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/50/388/AM16/DES-1/1387 dated 1.1.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Shri NK
Hans
4/3/16

52



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

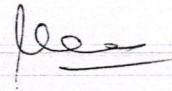
SL. No. 728

Department of Heavy Industry
Udyog Bhawan

Sub- AA No-31110065258 , dt- 6.2.2015, M/s LMT

The present request is similar to the AA 3110065291 dated-24.2.2015 with same import & Export item.

Comments of this office are same as in above AA No. Forwarded to DES-1 vide U.O no. 3/102/2015



(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES-1

TSW(B) 3/95/2015 dated- /3/2016



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



Department of Heavy Industry
Udyog Bhawan

Sl. No. 729
29/3/16

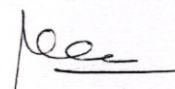
Sub- AA No-3110065291, dt- 24.2.2015, M/s LMT

1 From the reply provided it is observed that from the engineering drawing (e.g No 490732), The weight of the raw do not match with the weight given by the firm (10.2 kg vs 31.66 kg) in the list.

2 There are 3 rows for drawing number-4- 91927. But the net weight of export is different for each.

3. Therefore DES-1 is requested to get the reply to this office letter dated 12.05.15 issued against AA No. 3110065131. Dt- 9/2/2014 to examine the request.(copy enclosed) with Engg Drawing in English.

Encl a/q.


(K.K. Tiwari)

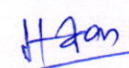
Industrial Adviser

Dy DGFT, DES-1

TSW(B) 3/102/2015

dated-

/3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

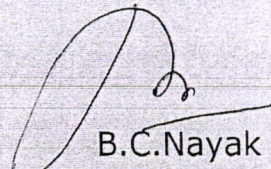
54

S1. No. 730
29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110036393 dt 11-12-08

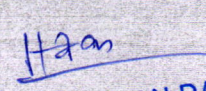
DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. The firm's representation of dated 16-12-15 has been examined. There is no new information. The firm may be asked to submit the reply to this Office letter of dated 26-11-15 to examine the request. (Copy enclosed)


B.C. Nayak
Development Officer
19-02-16

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(14)/10-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

55

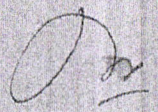
730
29/11/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110063935 dt-09-05-2014.

3110036393 dt 11-12-08

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. The firm's representation of dated 13-09-15 has been examined. It is observed that the firm has not submitted any specific reason for amendment in export weight and import quantity. This Office therefore, does support firm's request. The firm may sort out with RLA with original Shipping Bills & Bill of entries. The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
26-11-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(14)/10-TSW(B)

dated

SG

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B) Section

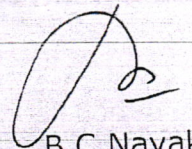
Sl. No. 739
29/3/2016

Subject: Application of M/S Thyssenkrupp Industries for ratification of norms AA no 0310727653 dt 11-03-13.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thyssenkrupp Industries. The applicant has requested vide their letter of dated 21-09-15 for deletion of export item no 6,7 & 16 and consequent import item no. 18, 19, 20,35,36.

The request has been examined. This Office agrees to firm's request for deletion of export item no 6,7 & 16 and import item no. 18, 19, 20,35,36.

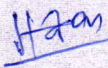
The above issues with the approval of I.A. (KKT).



B.C.Nayak
Development Officer
09-03-16

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(225)/15/TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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740
29/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Metionnics Industries for
ratification of norms of AA no 2210015121 DTD 11-11-14

DES-I, DGFT may kindly refer to the above mentioned AA of
M/S Metionnics Industries. The firm has represented vide their
letter of dated 08-08-15 enclosing letter of dated 04-05-15.
There is no new information. This Office reiterates of not
supporting the request.
The above issues with the approval of IA(KKT).

FTDO DGFT , DES-I)

Deptt. of HI, UO No 3(64)/15-TSW(B)

dated

B.C.Nayak
Development Officer
15-06-16

Haon
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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UDYOG BHAWAN, NEW DELHI
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
Foreign Trade Development Officer
HARADHAN DAS